

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.233- CP/40(AHM)2023

ITEM No.234- IA/18(AHM)2024

Proceedings under Section 241 - 242 of Co. Act, 2013

IN THE MATTER OF:

NANALAL HIRJIBHAI MAKWANA

.....Applicant

VS

MASCOT FORGE PRIVATE LIMITED

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. A.S. Vakil, Adv. & Mr. Divyang Majmudar, PCA

For the Respondent

: Mr. Navin Pahwa, Sr. Adv. a.w Mr. Ravi Pahwa, Adv.

Mr. Kunal Vaishnav , Adv. for R-1

ORDER

CP/40(AHM)2023 & IA/18(AHM)2024

Ld. Counsels for both sides seeks adjournment. Parties are directed to file compliance on order dated 16.04.2024.

List for further consideration on 19.09.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)